COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 236 OF 2015

Dated: 17th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

.... Appellant(s)

M/s Tanot Wind Power Venture Pvt. Ltd.

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Parichita Chowdhury

for Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. R.K.Mehta

Ms. Himanshi Andley for R-1

Mr. Pradeep Misra

Mr. Manoj Kumar Sharma for R-2 & 4

ORDER

The learned counsel, Mr. Pradeep Misra, appearing for the Respondent Nos. 2 & 4 submitted that, a short adjournment may kindly be granted in this matter.

The learned counsel, Ms. Parichita Choudhury, appearing for the Appellant undertakes to file a memo on the instructions received from the Appellant for making further submissions in this matter.

Submissions made by the learned counsel appearing for Respondent Nos. 2 & 4 and the learned counsel appearing for the Appellant, as stated above, are placed on record.

The learned counsel appearing for the Appellant is permitted to file a memo on the instructions received from the Appellant for making further submissions in this matter by 21.05.2018.

Re-list this matter for hearing on <u>28.05.2018</u>, as requested, and agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

js/vt